

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-149
IB-1090(ND)/2020

IN THE MATTER OF:

Pankaj Sabharwal & Ors

Vs.

Supertech Ltd.

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 12.03.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Piyush Singh, Mr. Aditya Parolia,
Mr. Prateek Vats, Advocates

For the Respondent/CD

: Mr. Akhil Shankwar, Mr. Rishi Kapoor,
Mr. Satish Rai, Advocates

ORDER

Both the sides are present. Last and final chance is given to the Corporate Debtor for filing reply within one week, failing which right to file reply shall stand forfeited.

List the matter on 24.03.2021.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)